

Subsidy for solar pumps

*309. SHRIMATI T. RATNA BAI: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether Government has any plan to provide subsidy for solar pumps; and

(b) if so, the details worked out so far, State-wise, including Andhra Pradesh?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) Yes, Sir.

(b) Under the Off-grid Solar Applications Scheme of Jawaharlal Nehru National Solar Mission, the Ministry has been providing a subsidy of 30% of the benchmark cost (Rs. 190/- per watt peak) limited to Rs. 57,000/- per kilowatt peak (kWp) for installation of solar photovoltaic (PV) water pumping system having a maximum PV module capacity of 5 kWp in the country including Andhra Pradesh. Balance cost is borne by the beneficiary or the State Government. No State-wise physical targets and financial allocations are made under the Scheme for solar PV water pumping systems. During 2010-11 and 2011-12, 452 SPV pump sets have been installed in the country including 64 in Chhattisgarh, 11 in Maharashtra, 373 in Rajasthan and 2 in Uttar Pradesh.

Technology to harness sea wave energy

*310. SHRI ANIL MADHAV DAVE: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether Government has conducted a study to come up with a technology that tweaks gravity power to harness sea waves for clean and affordable energy; and

(b) if so, the details thereof?

THE MINISTER OF EARTH SCIENCES (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) An experimental wave power prototype plant was set-up with installed peak capacity of 150 KW at Vizhinjam near Thiruvananthapuram in 1991. The plant

operated on the principle of Oscillating Water Column. The power generated was also utilized to produce potable drinking water from sea water using Reverse Osmosis Desalinization plant with a capacity of generating 10000 litres per day in 2003. After demonstration of technology, wave power plant at Vizhinjam was decommissioned in 2011.

Disposal of complaints by consumer courts

*311.DR. GYAN PRAKASH PILANIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of complaints received by consumer courts in the country during the last five years, year-wise and State-wise;
- (b) the number of cases disposed of during that period, year-wise;
- (c) the number of accumulated cases pending for disposal, till date; and
- (d) the pace of disposal, at present, and how much time it would take to clear the backlog?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Year-wise and State-wise number of cases filed/disposed (Complaints/Appeal) in the Consumer Fora across the country during the last five years are given in Statement-I (*See below*).

(c) The total number of cases filed & disposed of since inception accumulated pending cases (Complaints/Appeal), is given in Statement-II (*See below*).

(d) The pace of disposal is given in Statement-III (*See below*) is not possible to indicate exact time for clearance of backlog since these are judicial proceedings.